

(1870) 07 CAL CK 0004

Calcutta High Court

Case No: None

In Re: John Bodry

Vs

APPELLANT

RESPONDENT

Date of Decision: July 11, 1870

Judgement

Norman, J.

The vesting order must be deemed to have been made, at the time when it is given by the Court, and not from the time when it is possibly drawn up. The distress, having been made after the time when the vesting order was thus made, was invalid. The application is refused with costs.